

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**



**O.A. No. 4199/2018
M.A. No. 4694/2018**

this the 11th day of March, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

1. Ujwal Kachroo T.No. 6967545
S/o Late Sh. B.N.Kachroo. Age 52 years, UDC
R/o A-26, IIInd Floor, East Uttam Nagar,
New Delhi-110059
(Group 'C')
2. Sh. Ashok Kumar, T.No 6962567, O/Supdt.
S/o Sh. Prem Nath, Age 57 years
R/o RZ-19, B-Block, Raghu Nagar
New Delhi-45
(Group 'C')
3. Sh. Vinit Shankar, T.No. 6972890, Material Assistant
S/o Late Sh. Achal Shankar, Age 40 years
R/o Olive County, B-3/404,
Sector-5, Vasundra, Ghaziabad-201012
(Group 'C')
4. Mrs Pinky Devi, T.No. 7625, MTS
W/o Late Sh. Ram Rattan Kaushik, Age 54 years
R/o B-65, Budh Vihar,
Phase-II, Veer Singh Colony,
Delhi-86
(Group 'C')
5. Mrs Suresh Kumari, T.No 7401, Upholster (MTS)
W/o Sh. Brahm Prakash, Age 45 years
R/o WZ-1429, Nangal Raya
Tara Chand Basti, New Delhi-46,
(Group 'C')
6. Smt. Nirmla, T.No. 7312, Packer (MTS)
W/o Ram Chander
6/68, Friends Enclave, Sultanpuri,
F-Block, New Delhi-80

....Applicants

(By Advocate: Mr Padma Kumar S for Mr B K Berera)

Versus



1. Union of India,
Through Secretary,
Ministry of Defence,
South Block, New Delhi-110001
2. Dy. CDA,
Office of the DCDA (COD),
Delhi Cantt.-110010
3. The Commandant,
Central Ordnance Depot,
Delhi Cantt.-110010

....Respondents

(By Advocate: None)

O R D E R (O R A L)

Ms. Aradhana Johri, Member (A):-

MA No. 4694/2018

MA No. 4694/2018 for joining together, for the reasons given in the MA itself, is allowed.

OA No. 4199/2018

On 19.02.2020, last chance was given. Mr Padma Kr S, learned counsel appears as proxy for Mr B K Berera and has stated that he has the brief to argue the case. There is none for the respondents.

2. Learned counsel for applicant has provided DoPT's OM No. 43020/2/2016-Estt)A.IV) dated 19.02.2020 which is a clarification regarding relaxation on purchase of air tickets from authorised travel agents for the purpose of LTC. Para 3 of the said OM states the following:-

“3. The matter has been considered in this Department in consultation with Joint Consultative



Machinery – Staff Side and Department of Expenditure. It has been decided to grant one time relaxation to such Government employees who had availed LTC by air to visit J&K and NER during the period of January, 2010 – June, 2014 and booked the tickets through travel agents other than 'M/s Balmer Lawrie & Company', 'M/s Ashok Travels & Tours' and 'IRCTC', due to lack of awareness of rules. Such relaxation shall be granted with the concurrence of Financial Advisor of the concerned Ministry/Department. Fulfillment of fare limit of LTC-80 and other LTC conditions prevalent at the time of performance of journey by the Government servants may be ascertained before granting such relaxations. The Administrative Ministries/Departments shall also ensure that only those cases are considered for relaxation where it is established that bonafide mistake has occurred and no undue benefit has accrued to/obtained by the Government servant."

3. Respondent no. 3 is directed to examine as to whether the case of the applicant is covered by the said OM seeing the facts and circumstances of the matter in question, and pass a reasoned and speaking order as per rules and law, within a period of 3 months from receipt of a certified copy of this order. No order as to costs.

(Aradhana Johri)

Member (A)

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